

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO.42 OF 2009
IN
CIVIL APPEAL NO. 4160 OF 2001

STATE OF ORISSA & ANR. Appellant (s)

VERSUS

M/S K.B. SAHA & SONS Respondent(s)
INDUSTRIES PVT. LTD.

O R D E R

In view of the order dated 7.1.2010, Interlocutory
Application No.42 of 2009 is disposed of.

.....J.
(G.S. SINGHVI)

.....J.
(ASOK KUMAR GANGULY)

NEW DELHI,
April 26, 2010.
ITEM NO.1

COURT NO.11

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 42/2009 in CIVIL APPEAL NO. 4160 OF 2001

STATE OF ORISSA & ANR. Appellant (s)

VERSUS

M/S K.B. SAHA & SONS INDUS.PVT.LTD. Respondent(s)

(For directions and office report)

Date: 26/04/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Appellant(s) Mrs. Kirti Renu Mishra,Adv.

For Respondent(s) Mr. Janaranjan Das,Adv.
Mr. Swetaketu Mishra, Adv.
Mr. P.P. Nayak, Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the order dated 7.1.2010,
Interlocutory Application No.42 of 2009 is disposed of.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed Order is placed on the file)